

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 58194 of 2013

[Arising out of Order-in-Appeal No. 44/CE/Apl/Chd-I/2013 dated 20.03.2013
passed by the Commissioner (Appeals), Central Excise, Chandigarh-I]

M/s T K India Pvt. Ltd.

Plot No.346, Industrial Area, Phase-II,
Chandigarh, Punjab-16002

.....Appellant

VERSUS

**Commissioner of Central Excise, Goods
And Service Tax, Chandigarh-I**

Central Revenue Building, Sector-17C,
Chandigarh-160017

.....Respondent

APPEARANCE:

Present for the Appellant: None

Present for the Respondent: Shri Narinder Singh, Authorized Representative

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

DATE OF HEARING: 24.06.2025

DATE OF DECISION: 24.06.2025

The appeal is dismissed for non-prosecution. For order, see
order of date passed in Excise Appeal No. 58192 of 2013.

**(S. S. GARG)
MEMBER (JUDICIAL)**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**